

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SAARTHI PEDAGOGY PRIVATE LIMITED

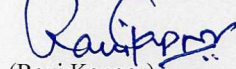
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Saarthi Pedagogy Private Limited
2.	Date of incorporation of corporate debtor	07.02.2020
3.	Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U80100GJ2020PTC112583
5.	Address of the registered office and principal office (if any) of corporate debtor	Block A, Office No. 1005, Mondeal Hights, Nr. Panchratna Party Plot, S G Highway, Jivraj Park, Ahmedabad, Gujarat – 380 051
6.	Insolvency commencement date in respect of corporate debtor	15.06.2026
7.	Estimated date of closure of insolvency resolution process	12.12.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ravi Kapoor Reg. No.: IBBI/IPA-002/IP-N00121/2017-18/10290
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 402, Shaival Plaza, Nr. Gujarat College, Ellisbridge, Ahmedabad- 380 006, Gujarat Email ID: ravi@ravics.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 402, Shaival Plaza, Nr. Gujarat College, Ellisbridge, Ahmedabad- 380 006, Gujarat Email ID: ipsaarthipedagogy@gmail.com
11.	Last date for submission of claims	29.06.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: 402, 4 th Floor, Shaival Plaza, Gujarat College Road, Ellisbridge, Ahmedabad – 380 006. Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of a corporate insolvency resolution process of the Saarthi Pedagogy Private Limited on 15.06.2026.

The creditors of Saarthi Pedagogy Private Limited, are hereby called upon to submit their claims with proof on or before 29.06.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


(Ravi Kapoor)

Interim Resolution Professional
Saarthi Pedagogy Private Limited
Reg. No.: IBBI/IPA-002/IP-N00121/2017-18/10290

Date: 16.06.2026
Place: Ahmedabad

Mahindra FINANCE Registered Office: at Gateway Building, Apollo Bunder, Mumbai-400 001.
Corporate Office: at B Wing, 3rd Floor, Agastya Corporate Park, Piramal Amlit Building, Sunder Baug Lane, Kamani Junction, Kurla West Mumbai-400 070.

DEMAND NOTICE UNDER SECTION 13 (2) OF SARFAESI Act, 2002

Whereas you the below mentioned Borrower's, Co-Borrower's, Guarantor's and Mortgagees have availed loans from Mahindra and Mahindra Financial Services Ltd by mortgaging your immovable properties. Consequent to default committed by you all, your loan account has been classified as Non-performing Asset, whereas Mahindra and Mahindra Financial Services Ltd being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower's/Co-Borrower's/Guarantor's/Mortgagees as mentioned in column No.1 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice.

Name of Borrower/ Co-Borrower/ Guarantor/Mortgagor	Loan Account No. & Loan Amount	Details of the Security to be enforced	Date of NPA & Demand Notice date	Amount Due in Rs.../- As on
1. LATA IMITATION JEWELLERY (Borrower) PROPRIETERSHIP OF MR. HEMANTKUMAR RAMESHLAL LAKHWANI	Sanction Letter bearing Ref.No.: 1)MMFSL/SME/RE/ 81579/25-26 Date: 13.06.2025 Loan No./Contract No. 1) LAPSEC00004842	Mortgaged Immovable Property details: ITEM NO-1-All The Piece And Parcel of Plot No. 393 (Admeasuring About 201.1 Sq. Yards. Plot area and Construction thereon Admeasuring 1451 Sq.Ft And as per Municipal Tax Bill Admeasuring About 62.46 Sq. Mtrs) Situated on City Survey no. 9888 of city Survey Ward: Sardarmagar - II, City Survey Office: Ahmedabad - II, District and Sub-District - Ahmedabad, Bounded as follows: On or Towards East by: - Road. On or Towards West by: - Road. On or Towards North by: - House No. 392, On or Towards South by: - House No. 394.	Date of NPA: 08.06.2026 Demand Notice Date: 10.06.2026	Rs.93,22,819/- (Rupees Ninety Three lakh Twenty Two Thousand Eight Hundred and Nineteen Only) as on 10 th June 2026
2. MR. DILIPKUMAR RAMESHCAND LAKHWANI (Co-Borrower 1)	1) Rs.88,42,198/- (Rupees Eighty-Eight Lakh Forty-Two Thousand One Hundred and Ninety-Eight Only)			
3. MRS. LAKHWANI ROMA HEMANTKUMAR (Co-Borrower 2)				

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No.1, calling upon them to make payment of the aggregate amount as shown in column No.5, against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.5. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, Mahindra and Mahindra Financial Services Ltd shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.3. Please note that this publication is made without prejudice to such rights and remedies as are available to Mahindra and Mahindra Financial Services Ltd against the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagees of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/ prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Date: 17.06.2026 | Place: Ahmedabad, Gujarat Sd/- Authorised Officer, Mahindra and Mahindra Financial Services Ltd.

भारतीय कंटेनर निगम लिमिटेड
CONTAINER CORPORATION OF INDIA LTD.
(भारत सरकार का उद्योग) (A Govt. of India Undertaking)
(A Navratna Company)

ICD, Tughlakabad, New Delhi - 110 020
PUBLIC AUCTION/TENDER NOTICE
DISPOSAL OF UNCLAIMED/UNCLAIMED IMPORTED CARGO
THROUGH E-AUCTION

Container Corporation of India Ltd. shall be auctioning scrap items, empty damage containers and unclaimed/unclaimed imported cargo landed at the terminals of Area I and Area-IV whose containers arrived on or before 31.12.2025 through e-auction on 30.06.2026 on "AS IS WHERE IS BASIS". All details along with Terms & Conditions of auction sale & cargo details will be available on www.concorindia.co.in & www.mstcecommerce.com w.e.f. 17.06.2026. All importers including Government Undertakings/Departments whose containers/goods are lying unclaimed/unclaimed and falling in the said list uploaded in website at respective terminals, because of any dispute, stay by Court/Tribunal/other or any such reason may accordingly inform the concerned Area Head at Area 1 of CONCOR as well as Commissioner of Customs of the concerned Commissionaries, and file their objections/claims regarding disposal of such goods within 7 (Seven Days) of this notice failing which the goods will be auctioned on "AS IS WHERE IS BASIS" without any further notice. For full details please log on to www.concorindia.co.in & www.mstcecommerce.com Area Head, Area 1

FORM A - PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SAARTHI PEDAGOGY PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	Saarthi Pedagogy Private Limited
2 Date of incorporation of corporate debtor	07.02.2020
3 Authority under which corporate debtor is incorporated / registered	ROC - Ahmedabad
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U80100GJ2020PTC112583
5 Address of the registered office and principal office (if any) of corporate debtor	Block A, Office No. 1005, Mondeal Heights, Nr. Pancharatna Plot, S G Highway, Jivraj Park, Ahmedabad, Gujarat - 380 051
6 Insolvency commencement date in respect of corporate debtor	15.06.2026
7 Estimated date of closure of insolvency resolution process	12.12.2026
8 Name and registration number of the insolvency professional acting as interim resolution professional	Ravi Kapoor Reg. No.: IBBVI/PA-002/IP-N00121/2017-18/10290
9 Address and e-mail of the interim resolution professional, as registered with the Board	Address: 402, Shaival Plaza, Nr. Gujarat College, Ellisbridge, Ahmedabad - 380006, Gujarat. Email ID: ravi@ravivcs.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	Address: 402, Shaival Plaza, Nr. Gujarat College, Ellisbridge, Ahmedabad - 380 006, Gujarat. Email ID: ipsaarthipedagogy@gmail.com
11 Last date for submission of claims	29.06.2026
12 Classes of creditors, if any under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms are available at and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in/home/downloads Physical Address: 402, 4th Floor, Shaival Plaza, Gujarat College Road, Ellisbridge, Ahmedabad - 380 006. (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of a corporate insolvency resolution process of the Saarthi Pedagogy Private Limited on 15.06.2026. The creditors of Saarthi Pedagogy Private Limited, are hereby called upon to submit their claims with proof on or before 29.06.2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. (Ravi Kapoor) Interim Resolution Professional Saarthi Pedagogy Private Limited Date: 16-06-2026 Reg. No.: IBBVI/PA-002/IP-N00121/2017-18/10290 Place: Ahmedabad

केनरा बँक Canara Bank ARM BRANCH Sabarni Capital One, 7th Floor, GRI One Building, Road 5C, GRI City, Gandhinagar, Gujarat - 382055 T+917969027818 M +91 82380-91942 Email: cs3946@canarabank.com, www.canarabank.bank.in

POSSESSION NOTICE (For immovable property)
Whereas: The undersigned being the Authorized Officer of the Canara Bank Asset Recovery Management Branch, Ahmedabad under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 10.03.2026 calling upon the Borrower VINODBHAI AGRAWAL, AGRAWAL VEDPRAKASH & AGRAWAL UTTAMBHAI to Repay the amount mentioned in the Notice, being Rs. 41,53,846.32 (Rupees Forty-One Lakh Fifty-Three Thousand Eight Hundred Forty-Six and Paise Thirty-Two Only) as on 10.03.2026 plus interest and other charges thereon. The borrower and Proprietor having failed to repay the amount, notice is hereby given to the borrower, Proprietor and the public in general, that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act, read with Rule 8 & 9 of the Security Interest Enforcement Rules, 2002, on this 12 day of June of the year 2026. The borrower in particular, and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Canara Bank for an amount of being Rs. 41,53,846.32 (Rupees Forty-One Lakh Fifty-Three Thousand Eight Hundred Forty-Six and Paise Thirty-Two Only) as on 10.03.2026 plus interest and other charges thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY
All the piece and parcel of property lying being and situated on the land bearing non agricultural plot of land in mauje pavlepur Vadodara lying being land bearing block No. 30, old R.S. No. 73/1 known as 'Akshar Yug' plot no. A/1-05, plot admeasuring 90.022 sq. mtrs, undivided road & common plot area admeasuring 45.96 sq. mtrs, ground floor construction admeasuring 40.41 sq. mtrs and first floor construction admeasuring 44.18 sq. mtrs at registration district & sub district Wagholiya District Vadodara. Bounded as: North: By Duplex No. A/1-6 South: By Duplex No. A/1-4 East: By 18 mtrs Road West: By Duplex No. A-8 CERSAI ID - 400071406888 Date: 12/06/2026 Place: Ahmedabad Sd/- Authorized Officer Canara Bank

CENTRUM Corporate & Registered Office : Unit No. 801, Centrum House, CST Road, Vidyanagri Marg, Kalina Santacruz (East), Mumbai - 400098, CIN No. U65922MH2016PLC273826

DEMAND NOTICE
Under Section 13(2) of the Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002.

The undersigned is the Authorised Officer of Centrum Housing Finance Ltd under Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower/s (the said Borrower), to repay the amounts mentioned in the respective Demand Notice/s issued to them that are also given below.

In connection with above, Notice is hereby given, once again, to the said Borrower to pay to Centrum Housing Finance Ltd, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest and other charges till the date of repayment of the dues in full, as detailed in the said Demand Notices, from the dates mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrowers. As security for due repayment of the loan, the following assets have been mortgaged to Centrum Housing Finance Ltd by the said Borrowers respectively.

Sr. No.	Loan Account No./ Name of the Borrower(s)/ Co-Borrower(s)	Total Outstanding Dues (Rs.)	NPA Date		Description of secured asset (Immovable property)
			Sec.13(2) Notice Date	FCL Date	
1	BDQGH23010993 / Rakeshbhai Rameshkumar Chauhan / Jinaiben Rameshbhai Chauhan	Rs. 16,03,849.00 (Rupees Sixteen Lakh Three Thousand Eight Hundred Forty-nine Only)	11-05-2026 09-06-2026	06-06-2026	In The Rights, Piece And Parcel of Immovable Property Bearing Revenue Account No. 3023 of R. S.No.44/28 Paiki, Pvt. Plot No. 126, Total area adm. 140 sqmts., Paiki Eastern Side area 46.66 sqmts., with house situated at Vavdi Buzarg, Ta. Godhra, Distt-Panch Mahals-389001, Gujarat. Boundaries:- East: Border of Plot No. 113 West: Said Plot Paiki Land North: Border of 9 mtr Road South: Border of Plot No. 125
2	STVST23011863 / Anandbabu Mani Ram / Fatima Aliakbar Shaikh	Rs. 9,98,747.00 (Rupees Nine Lakh Ninety Eight Thousand Seven Hundred Forty-seven Only)	11-05-2026 09-06-2026	09-06-2026	In The Rights, Piece And Parcel of Immovable Property Bearing Plot No.43, adm. 40.15 sqmts., along with 32.92 sqmts. undivided share in the land of Road & C.O.P. in "Balaji Villa" R.S.No. 340/2, Block No. 354, adm. He. Are.1-64-11 sqmts., Moje-Kareli, Taluka-Palsana, Distt.-Surat -394310, Gujarat. Boundaries:- East: Adj. Plot No. 44 West: Adj. Plot No. 42 North: Adj. Plot No. 65 South: Adj. Internal Society Road
3	AMDHM19003549 / Alpeshbhai Hirabhai Parmar/ Binatben Alpeshkumar Parmar	Rs.5,56,494.00(Rupees Five Lakh FiftySix Thousand Four Hundred Ninety Four Only)	11-05-2026 12-06-2026	11-06-2026	In The Rights, Piece And Parcel of Immovable Property Bearing Nagarpalika Property No. 2/64, Plot No-133, City S. No. 3984, adm. 46.68 sqmts., Sheet No. 6.01, Mouja & Taluka-Idar, Distt.-Sabarkantha-383430, Gujarat. Boundaries:- East: 2.00 mtrs road West: Plot no. 109 North: Plot no. 132 South: Plot no. 134

If the said Borrowers shall fail to make payment to Centrum Housing Finance Ltd as aforesaid, Centrum Housing Finance Ltd shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of Centrum Housing Finance Ltd. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made thereunder, shall be liable for imprisonment and/or penalty as provided under the Act. Place: Gujarat Date : 17.06.2026 Sd/- Authorised Officer For Centrum Housing Finance Ltd

pnj पंजाब नैशनल बैंक Punjab National Bank

ARMB Rajkot, 2nd Floor, JP Sapphire Building, Race Course Road, Rajkot, Gujarat - 360001. Phone : 97813 33069, Email : cs8304@pnj.bank.in

Appendix - IV-A [See Rule 8 (6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

To,
M/s Star Agro Venture (Borrower), Prop : Bhagirath Rajeshbhai Maldhari At Targadhi, Rajkot Jammagar Highway, Village Targadhi, Dist : Rajkot, Gujarat-360005
M/s Star Agro Venture, Prop : Bhagirath Rajeshbhai Maldhari "Mayurara", Indraprasth Society, Sl. No. 10, Near Hemu Gadhavi Hall, Akshar Marg, Rajkot - 360 005

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor Punjab National Bank, Branch Metoda Rajkot (Sol Id 782300), the Physical Possession of which has been taken by the Authorized Officer of the Secured Creditor on 30.04.2021, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on E-Auction 07.07.2026 for recovery of Rs. 90,12,392/- (Rupees Ninety Lakh Twelve Thousand Three Hundred Ninety Two Only) as on 01.10.2019 with further interest w.e.f. 02.10.2019 and other expenses, less recovery if any, until payment in full, from M/s Star Agro Venture (Borrower), Prop. : Bhagirath Rajeshbhai Maldhari and M/s Star Agro Venture, Prop. : Bhagirath Rajeshbhai Maldhari

Description of Properties	
1. Residential Plot No. 2, Adm. 549.93 Sq. M. from R.S. No. 147 paiki of Paddhari City, Taluka : Paddhari, Distt. : Rajkot (Gujarat), standing in the name of Mr. Bhagirath Rajeshbhai Maldhari.	
2. Residential Plot No. 3, Adm. 209.37 Sq. M. from R.S. No. 147 Paiki of Paddhari City, Taluka : Paddhari, Distt. Rajkot (Gujarat), standing in the name of Mr. Bhagirath Rajeshbhai Maldhari.	
3. Residential Plot No. 4, Adm. 242.93 Sq. M. from R.S. No. 147 Paiki of Paddhari City, Taluka : Paddhari, Distt. Rajkot (Gujarat), standing in the name of Mr. Bhagirath Rajeshbhai Maldhari.	
4. Residential Plot No. 5, Adm. 334.37 Sq. M. from R.S. No. 147 Paiki of Paddhari City, Taluka : Paddhari, Distt. Rajkot (Gujarat), standing in the name of Mr. Bhagirath Rajeshbhai Maldhari.	

Reserve Price (in Lacs)
Rs 38.15 Thirty-Eight Lakh Fifteen Thousand Only
Earnest Money Deposit (EMD in lac)
Rs 3.82 Three Lakh Eighty-Two Thousand Only

Note : The auction sale will be "online through e-auction" portal <https://baanknet.com/>
Date : 15.06.2026 Sd/- Authorised Officer, Punjab National Bank
Place : ARMB Rajkot

12 Saal *Vishwas ke, Vikas ke, Jan-kalyan ke*

Distance won't be a barrier,
Education will be the carrier

Birsa Munda Janjatiya Gaurav Parivahan

Key Features and Benefits

- New Initiative:** Approval of 450 buses for tribal areas under the Tribal Development Department, at a total cost of ₹132 crores.
- Scope (Reach):** Direct benefit to over 12,000 Scheduled Tribe students commuting to schools from remote areas across all 14 tribal districts of Gujarat
- Current Status:** 111 GPS-enabled buses are successfully operational on approximately 100 routes, benefiting more than 7,000 students.
- Future Roadmap (Upcoming Plan):** An additional 339 buses will soon be deployed in the service of the students.

Smart Monitoring via Web Portal

"A dedicated web portal has been developed for the safety and convenience of students, featuring real-time data updates"

Now, tribal children have access to quality education of their choice

Easing Access to Education: Encouraging tribal students to pursue education by providing quality transportation facilities from their doorstep to school


Viksit Bharat, Viksit Gujarat...

- Shri Harsh Sanghavi
Hon'ble Deputy Chief Minister, Gujarat

Ahmedabad

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I choose substance over sensation.

Inform your opinion with credible journalism.

The Indian Express.
For the Indian Intelligent.

The IndianEXPRESS
JOURNALISM OF COURAGE



Ministry of Petroleum and Natural Gas
Government of India

DGH

VACANCIES ON CONTRACT BASIS/ DEPUTATION

DIRECTORATE GENERAL OF HYDROCARBONS (DGH), Ministry of Petroleum & Natural Gas, Government of India, invites applications for filling up the posts of Additional Director General (Exploration), Additional Director General (Development) and Project Director NDR in the Directorate General of Hydrocarbons on contract basis /deputation. Candidates with qualifications/experience in the respective areas are required to apply online through DGH website with all supporting self-attested documents of relevant qualification and experience, latest by **17:30 (IST) on 07th July 2026 (Tuesday).** Only shortlisted candidates will be intimated and called for personal interview. DGH reserves the right to reject any/all applications without assigning any reasons thereof. No further communication/enquiry shall be entertained.

For further details and updates, please visit our website: www.dghindia.gov.in

Directorate General of Hydrocarbons (DGH),
OIDB Bhawan, Tower A, Plot No. 2, Sector 73, Noida – 201301
Tel: +91-120-2472000 Email: hod-hra@dghindia.gov.in



Dynamic Cables Limited
A Govt. Recognized Two STAR Export House

Regd. Office: F-260, Road No. 13, VKI Area, Jaipur 302013 (Rajasthan)
Phone No.: +91 1412262589 | **Fax No.:** +91 141 2330182
CIN: L31300RJ2007PLC024139 | **Email ID:** investor.relations@dynamiccables.co.in

INFORMATION REGARDING 19TH ANNUAL GENERAL MEETING ("AGM") TO BE HELD THROUGH VIDEO CONFERENCE OR OTHER AUDIO VISUAL MEANS AND REMOTE E-VOTING INFORMATION AND RECORD DATE FOR THE PAYMENT OF FINAL DIVIDEND.

Notice is hereby given that the **19th AGM of Dynamic Cables Limited ("Company")** will be held on **Tuesday, July 21, 2026** through video conferencing ("VC") or other audio visual means ("OAVM") in accordance with applicable provisions of the Companies Act, 2013 ("Act") and rules made thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosures Requirements) Regulations, 2015 ("Listing Regulations") read with General Circular No. 03/2025 dated September 22, 2025 and earlier circulars issued in this regard by the Ministry of Corporate Affairs ("MCA Circulars"), without the physical presence of the members at a common venue. In compliance with above mentioned circulars, the electronic copies of Annual Report of the Company for the financial year 2025-26 along with the Notice of AGM shall be sent to only those members who have registered their e-mail ids with the Company/Depository Participant ("DP")/Registrar and Transfer Agent ("RTA") as on Friday June 19, 2026. The requirement of sending the physical copies of the Notice convening 19th AGM and Annual Report to the members has been dispensed with MCA Circulars and SEBI Circulars mentioned above. Physical copy of the Annual Report shall be sent to those shareholders who request for the same by writing at investor.relations@dynamiccables.co.in by mentioning their folio no./DP Id and Client Id. Additionally, in accordance with Regulation 36(1)(b) of the Listing Regulations the Company will also be sending a letter to Members whose Email IDs are not registered with Company/RTA/DP providing the weblink of Company's website from where the Annual Report and AGM Notice for Financial Year 2025-26 can be accessed. The notice of the 19th AGM and Annual Report for the financial year 2025-26 will also be available on the website of the Company i.e., www.dynamiccables.co.in and website of BSE Limited i.e., www.bseindia.com and National Stock Exchange of India Ltd. i.e., www.nseindia.com. Members holding shares in Demat form who wish to register or update their email IDs are requested to contact their respective Depository Participants and follow the procedure advised by them. For members holding shares in physical form, such updates should be made directly with the Company and its RTA, i.e. Big Share Services Private Limited. Members can join and participate in the 19th AGM of the Company through VC/OAVM facility only and they shall be counted for the purpose of reckoning the quorum as per the Section 103 of the Companies Act, 2013. The instruction for joining the 19th AGM and manner of participation in the remote e-voting/ e-voting during the 19th AGM for all members (including the Members holding the shares in physical mode or whose e-mail addresses are not registered with the Company/RTA/DP) will be provided in the Notice convening 19th AGM. Members may note that the Board of Directors has recommended a final dividend of Rs. 0.50/- per equity share, subject to approval of shareholders. The record date for the purpose of final dividend is Friday, July 10, 2026. The final dividend, if approved at the 19th AGM will be paid within 30 days from the date of AGM through electronic mode only. Shareholders are requested to update their KYC and bank details with their depositories (where shares are held in dematerialized mode) and with the Company's RTA (where shares are held in physical mode) to enable receipt of dividend in electronic mode on the payout date. Members are requested to note that pursuant to the provisions of the Income Tax Act, 2025 (earlier Income Tax Act, 1961), read with the provisions of the Finance Act, 2020, the company would be required to deduct the tax at source ("TDS") in respect of payment of dividend to its members, if declared at the 19th AGM at the prescribed rates. Members are requested to refer to the "Dividend" information outlined in the 19th AGM notice and submit all the requisite documents to avail tax exemptions/benefit of deduction of TDS at a lower rate to Big Share Services Pvt. Ltd. at tsd@bigshareonline.com.
Date: 16 June 2026
Place: Jaipur
For Dynamic Cables Limited
Naina Gupta
Company Secretary and Compliance Officer

PRE-OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(7) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

SENTHIL INFOTEK LIMITED

Corporate Identification Number (CIN): L72200TG1997PLC026943
Registered Office: #157, Dhanalakshmi Society, Mahendra Hills, East Marredpally, Secunderabad-500 026 Telangana, India;
Tele No.: +91 9441070826; E-mail ID: senthilinfoteklimited@yahoo.com; Website: www.senthilinfo.com

OPEN OFFER FOR ACQUISITION OF UP TO 13,13,000 (THIRTEEN LAKH THIRTEEN THOUSAND ONLY) FULLY PAID-UP EQUITY SHARES HAVING FACE VALUE OF ₹ 10/- (INDIAN RUPEES TEN ONLY) EACH ("EQUITY SHARES"), REPRESENTING 26% (TWENTY SIX PERCENT) OF THE VOTING SHARE CAPITAL, OF SENTHIL INFOTEK LIMITED ("TARGET COMPANY"), AT A PRICE OF INR 8/- (INDIAN RUPEES EIGHT ONLY) PER EQUITY SHARE ("OFFER PRICE"), FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY KOLLI MURALI KRISHNA ("ACQUIRER 1") AND GOGINI SRINIVAS ("ACQUIRER 2") (ACQUIRER 1 AND ACQUIRER 2 COLLECTIVELY REFERRED TO AS "ACQUIRERS") PURSUANT TO AND IN COMPLIANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("OPEN OFFER" OR "OFFER").

This pre-offer advertisement and corrigendum to the DPS (as defined below) ("Pre- Offer Advertisement and Corrigendum") is being issued by Synfinx Capital Private Limited, the manager to the Open Offer ("Manager to the Offer"), for and on behalf of the Acquirers, pursuant to and in accordance with Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations") in respect of the Open Offer. This Pre- Offer Advertisement and Corrigendum should be read in conjunction with: (a) the Public Announcement dated April 08, 2026 ("PA"); (b) the Detailed Public Statement, with respect to the Open Offer, dated April 15, 2026 ("DPS"), that was published in Financial Express - English (all editions), Jansatta - Hindi (all editions), Navshakti - Marathi (Mumbai edition) and Nava Telangana - Telugu (Hyderabad Edition) on April 16, 2026; and (c) the Letter of Offer dated June 08, 2026 ("LoF"), along with Form of Acceptance and Share Transfer Form ("Form SH-4"). This Pre- Offer Advertisement and Corrigendum is being published in all the newspapers in which the DPS was published. Capitalised terms used but not defined in this Pre- Offer Advertisement and Corrigendum shall have the meaning assigned to such terms in the LoF.

- Offer Price:** The Offer Price is INR 8/- (Indian Rupees Eight only) per Equity Share, payable in cash. There has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to paragraph 6.1. (Justification of Offer Price) of the LoF.
- Recommendations of the committee of independent directors of the Target Company:** The recommendation of committee of independent directors of the Target Company ("IDC") in relation to the Open Offer was approved on June 15, 2026, and published on June 16, 2026, in the same newspapers where the DPS was published ("IDC Recommendation"). The relevant extract of the IDC Recommendation is given below:

Members of the Committee of Independent Directors (Please indicate the chairperson of the Committee separately)	a) Sarada Dittakavi; b) Sree Hari Ankem; c) Dittakavi Surekha; Mrs. Sarada Dittakavi acted as Chairperson at the meeting of the Committee of the Independent Directors held on June 15, 2026.
Recommendation on the Open Offer, as to whether the offer is fair and reasonable	Based on a review of the relevant information (as set out in the summary of reasons for recommendations below), the IDC is of the opinion that the Offer Price of ₹ 8/- (Indian Rupees Eight only) per Equity Share is deemed to be in compliance with the SEBI (SAST) Regulations and to that extent the Offer is fair and reasonable.
Summary of reasons for recommendations	The IDC has perused the PA, DPS, DLOF and LoF issued by the Manager to the Offer, for on behalf of the Acquirers, in connection with the Open Offer. The recommendation of the IDC set out in the paragraph above is based on the following: (a) The Offer Price of ₹ 8/- (Indian Rupees Eight only) is in accordance with Regulation 8(2) of the SEBI (SAST) Regulations; (b) The Offer Price is higher than the negotiated price for acquisition of Equity Shares by the Acquirers, i.e., ₹ 5.50/- (Indian Rupees Five and Fifty Paise only) per Equity Share; (c) The Equity Shares of the Target Company are infrequently traded on BSE, in terms of regulation 2(1) (j) of the SEBI (SAST) Regulations; and (d) The Offer Price is higher than the fair value of the Equity Share, i.e., ₹ 7.48/- (Indian Rupees Seven and Forty-Eight Paise only) per Equity Share. This is an Open Offer for acquisition of publicly held Equity Shares. The public shareholders have an option to tender the Equity Shares held by them or remain public shareholders in the Target Company. The public shareholders of the Target Company are advised to independently evaluate the Open Offer and the market performance of the Target Company's scrip and take an informed decision about tendering the Equity Shares held by them in the Open Offer.
Disclosure of the voting pattern	The recommendations were unanimously approved by the members of IDC.
Details of Independent Advisors, if any	None
Any other matter(s) to be highlighted	Nil

For further details, please see the IDC Recommendation which is available on the websites of the Stock Exchange (www.bseindia.com) and SEBI (www.sebi.gov.in).

- Competing Offer:** The Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. There was no competing offer to the Open Offer and the last date for making such competing offer has expired.
- Dispatch of the Letter of Offer:** The dispatch (either through electronic mode or physical mode) of the LoF dated June 08, 2026, to the Public Shareholders, holding Equity Shares in dematerialized form or physical form, as on the Identified Date (being June 04, 2026), in accordance with Regulation 18(2) of the SEBI (SAST) Regulations, was completed on June 10, 2026. The Identified Date was relevant only for the purpose of determining the Public Shareholders to whom the LoF was to be sent. It is clarified that all Public Shareholders, even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date, are also eligible to participate in the Open Offer during the Tendering Period.
- Accidental omission to dispatch the LoF to any Public Shareholder to whom the Offer is made or the non-receipt or delayed receipt of the LoF by any such person will not invalidate the Offer in any way.
- A copy of the Letter of Offer (which *inter alia* includes detailed instructions in relation to the procedure for acceptance and settlement of the Open Offer in Paragraph 8 - "Procedure for Acceptance and Settlement of the Offer") along with the Form of Acceptance and Share Transfer Form ("Form SH-4") has also been submitted to the SEBI and BSE.
- In case of non-receipt of the Letter of Offer, Public Shareholders, including those who have acquired Equity Shares after the identified date, if they desire, may download the Letter of Offer along with the Form of Acceptance and Share Transfer Form ("Form SH-4") from the websites of SEBI (www.sebi.gov.in) or the BSE (www.bseindia.com) in order to tender their Equity Shares in the Open Offer or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares of the Target Company.
- The Open Offer is being implemented by the Acquirers through the stock exchange mechanism made available by BSE Limited, Mumbai ("BSE"), in the form of a separate window ("Acquisition Window") in accordance with SEBI (SAST) Regulations, the Master Circular, other applicable SEBI circulars and guidelines issued by the BSE and the Clearing Corporation.
- Public Shareholders are requested to refer to paragraph 8 (Procedure for Acceptance and Settlement of the Open Offer) of the LoF for inter alia the procedure for tendering their Equity Shares in the Open Offer and are also required to adhere to and follow the procedure outlined therein. A summary of the procedure for tendering the Equity Shares in the Offer is as below:
(a) In case of Public Shareholders holding Equity Shares in dematerialized form: Public Shareholders who are holding Equity Shares in dematerialized form and who desire to tender their Equity Shares in dematerialized form under the Open Offer would have to do so through their respective Selling Broker by giving the details of Equity Shares they intend to tender under the Open Offer. Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period. The Selling Broker would be required to place an order/bid on behalf of the Public Shareholders who wish to tender Equity Shares in the Open Offer using the Acquisition Window of the BSE. Before placing the bid, lien will be required to be marked on the tendered Equity Shares.
(b) In case of Public Shareholders holding Equity Shares in physical form: Public Shareholders who are holding Equity Shares in physical form and intend to participate in the Open Offer will be required to approach their respective Selling Broker along with the complete set of documents for verification procedures to be carried out, including the (i) original share certificate(s), (ii) valid share transfer form(s), i.e. Form SH-4, duly filled and signed by the transferors (i.e., by all registered shareholders in same order and by the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place, (iii) self-attested copy of the shareholder's PAN Card (in case of joint holders, the PAN card copy of all transferors), (iv) Form of Acceptance duly completed and signed in accordance with the instructions contained therein, by sole/joint Public Shareholders whose name(s) appears on the share certificate(s) in the same order in which they hold Equity Shares, and (v) such other documents described in paragraph 8 of the LoF. Selling Broker shall place the bid on behalf of the Public Shareholder holding Equity Shares in physical form who wishes to tender Equity Shares in the Open Offer, using the Acquisition Window of the BSE. Upon placing the bid, the Selling Broker shall provide a TRS generated by the bidding system of the BSE to the Public Shareholder. The Selling Broker/ Public Shareholder has to deliver the original share certificate(s) and documents (as mentioned above) along with the TRS either by registered post/speed post or courier or hand delivery to the Registrar to the Offer i.e., Venture Capital and Corporate Investments Private Limited so as to reach them on or before 5:00 pm (Indian Standard Time) on the Offer Closing Date. The envelope should be super scribed as "Senthil Infotek Limited - Open Offer".

- In case of non-receipt/non-availability of the LoF, Public Shareholders holding the Equity Shares may participate in the Open Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of shares held, client ID number, DP name, DP ID number, number of shares being tendered and other relevant documents as mentioned in the LoF. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by the BSE before the closure of the Tendering Period. The Selling Broker/ Public Shareholder has to deliver the original share certificate(s) and documents (as mentioned above) along with the TRS either by registered post/speed post or courier or hand delivery to the Registrar to the Offer i.e., Venture Capital and Corporate Investments Private Limited so as to reach them on or before 5:00 pm (Indian Standard Time) on the Offer Closing Date. The envelope should be super scribed as "Senthil Infotek Limited - Open Offer".
Please note that physical share certificates and other relevant documents should not be sent to the Acquirers, the Target Company or the Manager to the Offer.

10. Changes suggested by SEBI: In accordance with Regulation 16(1) of the SEBI (SAST) Regulations, the draft letter of offer dated April 22, 2026 ("DLOF") was submitted/ filed with SEBI on April 22, 2026. The final observations from SEBI under Regulation 16(4) of the SEBI (SAST) Regulations were received by way of SEBI's letter dated June 02, 2026, bearing reference number HO/49/12/11(56)2026-CFD-RAC-DOR1/1/2819/2026 ("SEBI Observation Letter"). The comments specified in the SEBI Observation Letter and other SEBI correspondences have been incorporated in the LoF. This Pre- Offer Advertisement and Corrigendum also serves as a corrigendum to the DPS and the PA, and as required in terms of the SEBI Observation Letter, reflects the changes made in the LoF as compared to the PA, the DPS and the DLOF. Public Shareholders are requested to note the following key changes/ updates, as per the SEBI Observation Letter and other SEBI correspondences, incorporated in the LoF as compared to DPS:

- Additional disclosures relating to the Acquirers included in the LoF:**
 - Incorporating the directorship details of Mr. Gogini Srinivas ("Acquirer 2") in a tabular form, in paragraph 4.2.c on page 9 of the LoF;
 - Confirmation that the Acquirers are not categorized as a "Fugitive Economic Offender" in terms of Regulation 2(1)(a) of the SEBI (SAST) Regulations, 2011, is set out in paragraph 4.11 on page 10 of the LoF;

- Confirmation that there are no directions subsisting or proceedings pending, and no actions/ penalties have been taken/ levied by SEBI/ RBI/ Stock Exchanges against the Acquirers during the past three financial years and the current financial year (i.e., from April 1, 2026, till the date of Letter of Offer) under the SEBI Act and regulations made thereunder, are set out in paragraph 4.12 and 4.13 on page 10 of the LoF;
 - Disclosure that the Acquirers will not sell the Equity Shares of the Target Company during the Offer Period in terms of Regulation 25(4) of the SEBI (SAST) Regulations is set out in paragraph 4.14 on page 10 of the LoF;
 - Disclosure that the Acquirers have no intention to delist the Equity Shares of the Target Company, is set out in paragraph 4.15 on page 10 of the LoF.
- 10.2. Additional disclosures relating to the Target Company included in the LoF:**
- Disclosure that the Target Company is complying with the relevant regulations and applicable provisions of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015, as amended ("SEBI (LODR) Regulations"), and no penal/punitive action has been taken against the Target Company by BSE, in the past three financial years and the current financial year (i.e., from April 1, 2026, till the date of Letter of Offer), is set out in paragraph 5.0 on page 11 of the LoF;
 - Confirmation that there are no penal actions initiated or penalties levied by BSE Limited against the Target Company with respect to non-compliance(s) with the provisions of the SEBI (LODR) Regulations, during the last five financial years (2021-2022 to 2025-26) and the current financial year (i.e. from April 1, 2026, till the date of Letter of Offer), is set out in paragraph 5.p on page 11 of the LoF;
 - Confirmation that there are no directions subsisting or proceedings pending, and no actions/ penalties have been taken/ levied by SEBI/ RBI/ Stock Exchanges against the Target Company and its directors under the SEBI Act and regulations made thereunder, are set out in paragraphs 5.r and 5.q on page 12 and 11 of the LoF, respectively;
 - Confirmation that no penalties have been levied by SEBI, RBI and the Stock Exchange against the Target Company and its promoters, members of the promoter group and directors during the past three financial years and the current financial year (i.e., from April 1, 2026, till the date of Letter of Offer), is set out in paragraph 5.q on page 11 of the LoF;
 - Confirmation that the Promoters and members of the Promoter Group, Directors and Key Managerial Personnel ("KMPs") of the Target Company are not categorized as a "willful defaulter" in terms of regulation 2(1) (z) of the SEBI (SAST) Regulations nor categorized as a "Fugitive Economic Offender" in terms of Regulation 2(1)(aj) of the SEBI (SAST) Regulations, 2011, is set out in paragraph 5.0 on page 12 of the LoF;
 - Disclosure that there have been certain delays in making disclosures with respect to applicable regulations of the SEBI (SAST) Regulations, 2011 by erstwhile Promoters and members of the Promoter Group and Target Company, for which SEBI may initiate suitable action against the said entities is set out in paragraph 5.1 on page 12 of the LoF.
 - Disclosure that no report under Regulation 10(7) of the SEBI (SAST) Regulations has been filed in relation to the Target Company is set out in paragraph 5.u on page 12 of the LoF;
- 10.3. Other disclosures included in the LoF:**
- Disclosure about the process of / actions and steps that are required for the reclassification of the Sellers from the "promoter" category to "public" category of the Target Company, if any, under Regulation 31A of the SEBI LODR Regulations will be undertaken by the Acquirers in paragraph 3.1.c on page 5 of the LoF;
 - Confirmation that there are no directions subsisting or proceedings pending against the Manager to the Offer under the SEBI Act and the Regulations made thereunder or other regulators, is set out in paragraph 3.2.u on page 7 of the LoF;
 - Confirmation that no penalties have been levied by SEBI, RBI and Stock Exchanges against the Manager to the Offer during the past three financial years and the current financial year (i.e., from April 1, 2026, till the date of Letter of Offer), is set out in paragraph 3.2.v on page 7 of the LoF;
 - Confirmation that the Manager to the Offer and Target Company have not received any complaints in relation to the Open Offer as of the date of the LoF, is set out in paragraph 3.2.w on page 7 of the LoF.
 - Elaborating the reason for Acquirer(s) acquiring controlling stake and experience of Acquirer(s) with respect to carrying out the business of the Target Company, under 3.3.b on page 8 of the LoF, as under:
The Acquirers already has an established software services business and the Target's broader Software Development and IT Consulting capabilities act as a force multiplier for this practice in two ways. First, the Target company brings additional delivery capacity - more client relationships, and a wider service catalogue - allowing the Acquirers to bid for larger SAP/Cloud transformation projects that require end-to-end capabilities (consulting + development + infrastructure). Second, the Target's Hardware Solutions and IT Infrastructure Management arm adds a physical infrastructure layer that complements the Acquirer's cloud services, enabling bundled managed services contracts that are stickier and higher in recurring value.
 - Updating the status of Competing offer on the Cover page.
- 11. Material Updates:**
There have been no material changes in relation to the Open Offer since the date of the PA and the DPS, as otherwise disclosed in the LoF and in this Offer Opening Advertisement and Corrigendum.
- 12. Details regarding the status of the Statutory and other approvals:**
As on the date of this Pre- Offer Advertisement and Corrigendum, to the best of the knowledge of the Acquirers, there are no statutory or regulatory approvals required to acquire the Offer Shares that are validly tendered pursuant to this Offer and/or to complete the Underlying Transaction. However, in case of any regulatory or statutory approvals are required or become applicable at a later date before the closure of the tendering period, the Open Offer shall be subject to all such approval(s) and the Acquirers shall make the necessary applications for such statutory approval(s).
- 13. Revised Schedule of Activities:**
The LoF has been updated to include the revised schedule of activities pertaining to the Offer, which are set out as below:

Activity	Original Schedule disclosed in the DLOF (Date & Day)	Revised Schedule (Date & Day)
Issuance of Public Announcement	April 08, 2026 (Wednesday)	April 08, 2026 (Wednesday)
Publication of Detailed Public Statement in newspapers	April 16, 2026 (Thursday)	April 16, 2026 (Thursday)
Last date for filing of the draft Letter of Offer with SEBI	April 23, 2026 (Thursday)	April 23, 2026 (Thursday)
Last date for public announcement for Competing Offer(s)	May 08, 2026 (Friday)	May 08, 2026 (Friday)
Last date for receipt of comments from SEBI on the draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	May 15, 2026 (Friday)	June 02, 2026 (Tuesday) *
Identified Date*	May 19, 2026 (Tuesday)	June 04, 2026 (Thursday)
Last date for dispatch of the Letter of Offer to the Public Shareholders whose name appears on the register of members on the Identified Date	May 26, 2026 (Tuesday)	June 11, 2026 (Thursday)
Last date by which Committee of Independent Directors of the Target Company is required to give its recommendation to the Public Shareholders of the Target Company for this Offer	June 01, 2026 (Monday)	June 16, 2026 (Tuesday)
Last date for upward revision of the Offer Price and/or the Offer Size	June 02, 2026 (Tuesday)	June 17, 2026 (Wednesday)
Date of publication of Offer opening public announcement, in the newspapers in which this DPS has been published	June 02, 2026 (Tuesday)	June 17, 2026 (Wednesday)
Date of commencement of Tendering Period (" Offer Opening Date")	June 03, 2026 (Wednesday)	June 18, 2026 (Thursday)
Date of Closure of Tendering Period (" Offer Closing Date")	June 16, 2026 (Tuesday)	July 02, 2026 (Thursday)
Last date of communicating the rejection / acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders of the Target Company	July 01, 2026 (Wednesday)	July 16, 2026 (Thursday)
Last date for publication of post-Offer public announcement in the newspapers in which the DPS has been published	July 08, 2026 (Wednesday)	July 23, 2026 (Thursday)

@ There has been no competing offer as on the date of the Letter of Offer.
Actual date of receipt of SEBI's final observations on the DLOF.
* The Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer will be sent.
Note: The Original Schedule disclosed in the DLOF was indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations). Where last dates are mentioned for certain activities, such activities may take place on or before the respective last dates.

14. Other Information

14.1. The Acquirers accept full responsibility for the information contained in this Pre- Offer Advertisement and Corrigendum (other than the information pertaining to the Target Company or the Sellers, which has been obtained from publicly available sources or provided by the Target Company or the Sellers, as the case may be) and also for the obligations of the Acquirers laid down in the SEBI (SAST) Regulations in respect of the Open Offer.

14.2. All references to "Indian Rupees" or "INR" are to Indian Rupees, the official currency of the Republic of India.

14.3. This Pre- Offer Advertisement and Corrigendum is expected to be available on SEBI's website at (www.sebi.gov.in).


ISSUED ON BEHALF OF THE ACQUIRERS BY THE MANAGER TO THE OFFER:




SYNFINX CAPITAL PRIVATE LIMITED
Flat No. 501, 5th Floor, Krishnaveer's Euphoria, Jubilee Enclave Road, Jubilee Enclave,HITEC City, Hyderabad-500081, Telangana, India.
Tel. No.: +91 40 45046315 / +91 9833932080
E-mail ID: mhd@synfinx.com
SEBI Registration Number: INM000013192
Validity of Registration: Permanent
Contact Person: Thanmayi Katta / Hari Surya

For and on behalf of the Acquirers
Sd/-
Kollu Murali Krishna ("Acquirer 1")
Sd/-
Gogini Srinivas ("Acquirer 2")

Place: Hyderabad
Date: June 16, 2026



RP- Sanjiv Goenka Group
Growing Legacies



firstsource

Firstsource Solutions Limited

CIN: L64202MH2001PLC134147
Registered Office: 1st Floor, Athena Towers, Mindspace Malad, Goregaon (West), Mumbai - 400 063, India. Tel: + 91 (22) 66680888
Web: www.firstsource.com
Email: fsl@3i-infotech.com / complianceofficer@firstsource.com

NOTICE TO THE SHAREHOLDERS

Transfer of Equity Shares of the Company to the Investor Education and Protection Fund (IEPF)

Shareholders are hereby informed that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended, the Final Dividend declared for FY 2018-19 which remain unclaimed for a period of seven years is due for transfer to IEPF on September 07, 2026. Accordingly, the corresponding shares on which Dividend were unclaimed for seven consecutive years will also be transferred to the Demat account of the Investor Education and Protection Fund Authority ("IEPF Authority"). The Company has sent individual communication to the concerned shareholders at their registered address whose Shares are liable to be transferred to IEPF Authority. The list of such shareholders is available on the Company's website at <https://www.firstsource.com/sites/default/files/2026-06/Unclaimed-Amount-and-Shares-due-for-Transfer-to-IEPF-in-2026.pdf>. Shareholders are requested to take necessary action by claiming their unpaid dividends to avoid the transfer of their shares to IEPF. In case the Company does not receive any valid claim within the stipulated time, the Company shall, with a view to complying with the requirements set out in the Rules, transfer the shares to the demat account of the IEPF Authority without any further notice. Please note that no claim shall lie against the Company in respect of unclaimed dividend and shares transferred to IEPF. However, shareholders may claim the said shares or dividend by making an application in Form IEPF-5, as per the procedure prescribed by the Rules, which is available at <https://www.mca.gov.in/>. For any queries, shareholders may contact the Registrar to an Issue and Share Transfer Agent of the Company at the address given below:
3i Infotech Ltd
Tower#5, 3rd to 6th floor,
International Infotech Park,
Vashi - 400703, Navi Mumbai
Tel: +91 (22) 7123 8034 / +91 (22) 7123 8035
Email: fsl@3i-infotech.com

By order of the Board of Directors For Firstsource Solutions Limited
Sd/-
Pooja Nambiar
Company Secretary
Place : Mumbai
Date : June 16, 2026

કોર્મ એ - પબ્લિક એનાઉન્સમેન્ટ

(ઈન્સોલ્વન્સી એન્ડ બેંકરસી બોર્ડ ઓફ ઈન્ડિયાના નિયમન હેઠળ
(ઈન્સોલ્વન્સી રિઝોલ્યુશન પ્રોસેસ હેઠળ કોર્પોરેટ પર્સન) નિયમો, ૨૦૧૬)

સારથી પેડાગોગી પ્રાઇવેટ લિમિટેડના લેહાદરોના ઘ્યાન માટે

સંબંધિત વિગતો	સારથી પેડાગોગી પ્રાઇવેટ લિમિટેડ
1 કોર્પોરેટ દેવાદારનો નામ	સારથી પેડાગોગી પ્રાઇવેટ લિમિટેડ
2 કોર્પોરેટ દેવાદારના ઈ-કોર્પોરેશનની તારીખ	૦૭.૦૨.૨૦૨૦
3 ઓથોરિટી કે જેના હેઠળ કોર્પોરેટ દેવાદાર ઈ-કોર્પોરેટ / નોંધાયેલ છે.	આરઓસી- અમદાવાદ
4 કોર્પોરેટ ઓળખ નંબર / મશાહિત જ્વામહદારી ઓળખ નંબર કોર્પોરેટ દેવાદારની	U8100GJ2020PTC112583
5 કોર્પોરેટ દેવાદારની રજિસ્ટર્ડ ઓફિસ અને મુખ્ય ઓફિસનું સરનામું (જો કોઈ હોય તો)	બ્લોક એ, ઓફિસ નં.૧૦૦૫, મોન-દીલ હાઉસ, ખંડેરના પાટી વોટર પાર્ક, એસજી હાઇવે, જીઆરજી પાર્ક, અમદાવાદ, ગુજરાત - ૩૮૦૦૫૧
6 કોર્પોરેટ દેવાદારની નાદારી પારંભની તારીખ	૧૫.૦૬.૨૦૨૬
7 ઈન્સોલ્વન્સી રિઝોલ્યુશન પ્રક્રિયા બંધ કરવાની અદાજિત તારીખ	૧૨.૧૨.૨૦૨૬
8 ઈન્ટરમિ રિઝોલ્યુશન પ્રોકેશનલ તરીકે કામ કરતા ઈન્સોલ્વન્સી પ્રોકેશનલનું નામ અને નોંધણી નંબર	રવિ કપૂર રજીસ્ટ્રેશન નંબર : IBBI/IPA-002/IP-N00121/2017-18/10290
9 બોર્ડમાં નોંધાયેલા, ઈન્ટરમિ રિઝોલ્યુશન પ્રોકેશનલનું સરનામું અને ઈમેલ	સરનામું : ૪૦૨, શૈલવ વાડા, ગુજરાત કોલેજ પાર્ક, એલિસબ્રિજ, અમદાવાદ - ૩૮૦ ૦૦૬, ગુજરાત Email ID : ravi@ravics.com
10 ઈન્ટરમિ રિઝોલ્યુશન પ્રોકેશનલ સાથે પાયાવહાર માટે ઉપયોગ કરવા માટે સરનામું અને ઈમેલ	સરનામું : ૪૦૨, શૈલવ વાડા, ગુજરાત કોલેજ પાર્ક, એલિસબ્રિજ, અમદાવાદ - ૩૮૦ ૦૦૬, ગુજરાત Email ID : ipsaartheitpedagogy@gmail.com
11 દાવા રજૂ કરવાની છેલ્લી તારીખ	૨૮.૦૬.૨૦૨૬
12 લેહાદરોના વૈભો કોઈ હોય તો, ક્યમ રતની પેટા ક્યમ (વૈભો ક્યમ (બી) હેઠળ ઈન્ટરમિ રિઝોલ્યુશન પ્રોકેશનલ દ્વારા નિષિત	વાયુ નથી
13 વૈભો લેહાદરોના અધિકૃત પ્રતિનિધી તરીકે ક્યમ	